1984 ढारा भूतलक्षी प्रभाव 1 अप्रैल 1976 से एक ब्याख्यात्मक टिप्पणी गोड़ दो गई है जिससे स्थिति स्पष्ट हो जाती है और जो सरकार की नीति क अनुसार है।

Notices issued for trader-valuation of properties

2164. SHRI BIR BHADRA PRATAP SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether it is a tact that the Income Tax Department have issued notices for acquiring/have acquired properties all over the country on account of under-valuation of these properties;

(b) if so, what are the details of such properties with dates of serving notices property acquired during the

one year;

(c) whether some of th_e landlords have represented to the Government on this account and if so the reaction oj; the Government thereto;

(d) whether it is a fact that in some cases the value of the properties have increased due to the change of status of these properties; and

(e) if so, whether Government propose to take the value of t'jtese properties as on the date of signing an agreement between the buyer and purchaser and if not. the reasons thereof?

THE MINISTER OF STATE IN [£ DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B. K. GADHVI): (a) and (b) A new Chapter XXC conferring on the Central Government a pre-emptive right to purchase an immovable property has been inserted in the Income-tax Act and the provisions of this Chapter have come into force w.e.f. 1st October 1936. Vide Notification No. S. O. 480(E) dated 7th August 1986, these provisions are effective in cities of Bombay, the metropolitan Calcutta, Delhi and Madras only. The provisions in this new Chapter do not rovide for compulsory acquisition f immovable property but

merely enajle the Central Government to purchase a property which has already been offered for sale. Till 31-7-1987 orders for preemptive purchase under section 269UD(1) of the I.T. Act have been passed in respect of 106 such properties. A statement giving the details is given in the Annexure (See Appendix CXLIII, An-nexure No. 05)

to Questions

(c) Yes, Sir. The Government have received some petit;ens from the individual pa'rties interested in the transaction. So far the orders passed by the Appropriate Authority under section 269UD(1) have been found to be just and fair.

(d) Under the scheme of this chapter, the Statement of the proposed trans fer of the property is filed by each of parties to such transfer, declaring the the apparent consideration. There after, the Apprt -thority ∎may make an order under section 269UD after recording the reasons in writing for the purchase of the immovable property at an amount equal to the amount of apparent consideration. Aftec such order is passed by the Appropri ate Authority the property vests in the Central Government free from all encumbrances. It is a fact that in all cases wtwre orders under section ■'UD(1) are passea, the value of the property increased due to change of ownership from individual owner to Central Government.

(e) Question does not arise. The order section 269UD(1) is based taking into account the apparent consideration declared in the statement filed by each of the parties to such transfer.

Opening of an additional channel

2165. SHRI CHANDRIKA PRASAD TRIPATHI: Will the Minister of IN-FORMATION AND BROADCASTING be pleased to state:

(a) whether some state Governments have asked the Central Government for opening of an additional channel exclusively for regional telecast on Doordarsh tn for their respective 'states;

(b) if so, what : re the details thereof; and

(c) the action Government have taken in this rega-d?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI AJIT PANJA): (a) and (b) The Government of Karnataka has made a plea for establishment of a second channel foi TV for mounting programmes of education in c]os.> tiasion with local agen-zes in their local languages. Sim,]ar request has been received from Government of West Bengal Governmen' has also seen Press repents to the efect that some other ChiEj Ministers lave made a suggestion for a separate television channel for states.

(') A separate TV channel for State⁹ is not considered necessary.

test for rent increase to Punjab National Fan's

2166. SHRI BHAGATRAM MAN-HAT. Will the Minister of FINANCE be pleased to stal

(a) whether it is a fact that a large number of landlo ds in Delhi have re quests -i the Punj; b National Bank for the increase in Teit of their premises;

(b) if so, wha are the details of premises where t'le increase has been

granted during the last 3 years with details of rent increased in each case;

to Questions

(c) what is the criteria adopted in increasing rhe rent of the premises taken over by the Punjab National Bank; and

(d) whether the Government is not increasing the rent in accordance with the instructions of the Directorate of Estates and the valuation officers of the Income Tax Department and if SO, the reasons thereof?

THE MINISTER OF STATE IN 'THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) Punjab National Bank has reported having received requests from landlords, in Delhi for increase in rents of accommodation taken on lease by the Bank.

(b) the information as furnished by Punjab National Bank is given in the Statement (See below).

(c) Punjab National Bank has reported that while considering enhancement of rent, it keeps in view the guidelines issued by the Reserve Bank of India in this regard and also the additional space, if any, offered by the landlord and renovation/remodelling of the premises done by the landlord as per Bank's requirements.

(d) Public sector banks take decisions in regard to leasing of premises in accordance with the guidelines issued by the Reserve Bank of India in this regard and also in consonance with their rights and responsibilities as tenants in terms of the local statutes.

Statement							
Details of Rental Increase d					ase d	Previous Rent P.M.	Enhanced Rent P.M
na in stand in an Anala: all brook all						Rs.	Rs.
1. Civil Lines, Delhi						4,100.00	4,510.00
2. Fountain, Dellu	-				5.4	2,975.00	8,000.00